

2

NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI



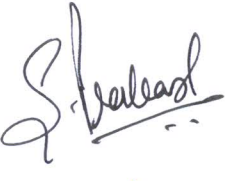



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/10/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/48/2016
NAME OF THE PETITIONER(S) : Kasturi & Sons Ltd
NAME OF THE RESPONDENT(S) : Sporting Pastime India Ltd & 10 Others
UNDER SECTION : 397/398

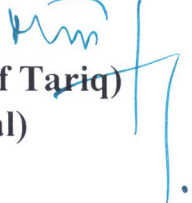
S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
-------	-------------------	-------------	-----------

REPRESENTATION BY WHOM

1.	Prashanth Mohan Rohan K. George Foro2 Ali	Counsel for the petitioner	
2.	ABISHEK JENASENAN	counsel for R1 + 2 + 10	
3.	S. PRAKASH	Counsel for R8 & R9	
4	R. ASHRAF KHAN	COUNSEL FOR R11	
5	Swarnan T. Rajagopalan Adithyan Reddy	Counsel for R7	
6	R. Sivakumar	Counsel for R5	

ORDER

Counsel for petitioner present. Shri Abishek Jenasenan, counsel for R1, R2 and R10, Shri R Sivakumar, counsel for R5, Shri Swarnam J Rajagopalan, counsel for R7, Shri S Prakash, counsel for R8, R9 and Shri R Ashraf Khan, counsel for R11 are present. No representation on behalf of R4 & R6. Counsel for the petitioner has been directed during the last hearing to send private notice to the respondents and file proof of sending and effecting service alongwith an affidavit. Counsel for the petitioner has filed an affidavit and seeks time to submit the original postal receipts and track delivery report in relation to the service effected on R4 & R6. Both parties are directed to argue the matter on the next date of hearing. Put up on **30.11.2016 at 10.30 A.M.**


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)